

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 9**  
**CP 21/45QA/PB/2022**

**IN THE MATTER OF:**

M/s. Swedish portfolio (P) Ltd  
Vs  
M/s. Natma Securites Ltd

.... Petitioner  
.... Respondent

**Order under Section 45QA r.w 73 of NCLT**

**Order delivered on 11.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HEARING THROUGH HYBRID MODE (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Prashant Mehta, Adv; and Mr. Charanpreet Singh, Adv.  
For the Respondent : Adv. Naman Singhal, Adv. Akshay Singh, Adv. Pulkit Jolly, Adv. Harish Gautam, Adv. Govind Kr. Pathak

**ORDER**

**IA(CA)-252/2023**

Notice in this application has already been issued. Reply is stated to have been filed by the Respondent. Ld. Counsel for the Applicant is at liberty to file rejoinder, if not filed earlier. At request and by consent, list the matter on **29.08.2024.**

**IA(CA)-253/2023**

This application has been filed by the Applicant seeking waiver of cost of Rs. 25,000/- on the Applicant/Respondent vide order dated 27.04.2023 on the premise that the Ld. Counsel for the Applicant/Respondent had appeared through VC but could not made his submissions because he was suffering from COVID and had not prepared his case. He has submitted his COVID test report dated 07.04.2023 which is positive and the same is annexed at Annexure-1 of this application.

In the light of the above documents, we are inclined to take a lenient view and Waive off the imposed cost of Rs. 25000/- in the order dated 27.04.2023 /- upon the Applicant/Respondent with undertaking given by the Ld. Counsel

for the Applicant/Respondent across the bar that he will not seek any adjournment in the future. The application stands ordered.

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

11.07.2024  
Lalit